

published in the *Hindustan Times* of 2nd April, 1964, to the effect that the Department of Immigration and Emigration of Ceylon has announced an inducement scheme under which persons of Indian origin who would be willing to leave Ceylon for good will be paid *ex-gratia* payment of Rs. 1000; and

(b) if so, whether Government have ascertained the nature of the scheme from the Indian High Commissioner in Ceylon, and what are the details of the same?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir; the Government have seen a news-item on this subject.

(b) The details of the scheme have been ascertained. The Government of Ceylon are offering a repatriation allowance to every Indian, who, with his family, leaves Ceylon for good, subject to certain conditions. The amount of repatriation allowance payable depends on the age of the person concerned and the number of his dependents. The maximum amount payable is Rs. 1000.

INDIANS IN ZANZIBAR

*238. SHRI J. H. JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that the property of some Indians residing in Zanzibar, has recently been seized by the Government of Zanzibar;

(b) if so, what is the amount of property involved; and

(c) whether the members of the Indian Embassy at Nairobi render any advice to the Indians living in Zanzibar?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) and (b) The former Government of Zanzibar had promulgated a Presidential de-

creed providing for the confiscation of any property when it appeared to the President that it would be in the national interest and the acquisition of such property without compensation would not cause undue hardship to the owner thereof. No reports as to the effect of this decree in actual application have yet been received.

(c) Yes, Sir. The officers of the High Commission in Nairobi have visited Zanzibar on several occasions for this purpose.

बर्मा में गिरफ्तार और नजरबन्द किये गये भारतीय

*२४४. श्री विमलकुमार मन्नालालजी
छोरड़िया : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) १९६२-६३ और १९६३-६४ के वर्षों में बर्मा में कितने भारतीयों को (१) गिरफ्तार किया गया और (२) नजरबन्द किया गया ;

(ख) उनकी गिरफ्तारी और नजरबंदी के क्या कारण थे ; और

(ग) सरकार ने इस विषय में क्या कार्यवाही की है ?

†[ARREST AND DETENTION OF INDIANS IN BURMA]

*244. SHRI V. M. CHORDIA: Will the PRIME MINISTER be pleased to state:

(a) the number of Indians who were (i) arrested and (ii) put under detention in Burma in 1962-63 and 1963-64;

(b) the reasons for their arrests and detention; and

(c) the action Government have taken in the matter.]

† [] English translation.